

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-27/2019

New Delhi, this the 04th day of January, 2019

Hon'ble Sh. A.K. Bishnoi, Member (A)

Anita Suyal, Age-54 years, 'C',
W/o late Sh. Giridhar Gopal,
R/o H.No. G-3/27, 1st Floor,
Rohini, Sec-16, Delhi-89. ... Applicant

(through Sh. Yogesh Sharma)

Versus

1. Union of India through
The General Manager,
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Baroda House, New Delhi.
3. The Senior Divisional Finance Manager,
DRM Office, State Entry Road, New Delhi.
4. The Chief Commercial Manager/PM,
IRCA Reservation Building,
Northern Railway, New Delhi. ... Respondents

ORDER (ORAL)

Heard learned counsel for the applicant.

2. The following relief has been sought by the applicant in the OA:

“(i) That the Hon'ble Tribunal may graciously be pleased to pass an order of quashing the impugned order dated 14.12.2017, PPO dated 07.11.2017 and order dt.

7.11.2017 (Annex. A/1 to A/3) and consequently, pass an order directing the respondents to grant all the retirement/pensionary benefits to the applicant on the basis of last pay drawn by her husband with interest from the due date till the date of payment and also pass an order of refund the recovered amount Rs. 236888/- from the DCRG of the applicant amount along with interest.

(ii) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to consider and to grant the all the promotions/financial upgradation to the husband of the applicant in his parent cadre at par with his juniors with all the consequential benefits including the arrears of pay and allowances with interest.

(iii) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to grant the interest on the delayed payment of retirement benefits including the payment of retirement benefits including the payment of DCRG amount with interest.

(iv) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant.”

3. It is submitted that the applicant has not made any representation against the impugned orders. Under the circumstances, the OA is disposed of at this stage itself by permitting the applicant to make a representation against the impugned orders within two weeks from the date of receipt of a certified copy of this order and if such a representation is made, the respondents shall decide the same through a self-contained and speaking order within ninety days therefrom. No costs.

**(A.K. Bishnoi)
Member (A)**

/ns/